Central Administrative Tribunal

HYDERABAD BENCH: AT HYDERABAD

O.A. No. 279 of 1991

Date of Decision: 1.4.1991

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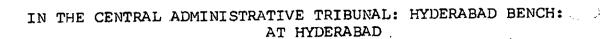
Mr. Azam Ali Khan	Petitioner.
Mr. V.Venkateswara Rao	Advocate for the
Versus	petitioner (s)
The Railway Board and 3 others	Respondent.
Mr. N.R.Devaraj, SC for Railways	Advocate for the Respondent (s)

CORAM:

THE HON'BLE MR. B.N.Jayasimha, Vice Chairman

THE HON'BLE MR. J. Narasimha Murthy, Member (Judl.)

- Whether Reporters of local papers may be allowed to see the Judgement? Poo
- To be referred to the Reporter or not?
- Whether their Lordships wish to see the fair copy of the Judgment?
- Whether it needs to be circulated to other Benches of the Tribunal?
- Remarks of Vice Chairman on columns 1, 2, 4 (To be submitted to Hon'ble Vice Chairman where he is not on the Bench)



ORIGINAL APPLICATION NO. 279 of 1991

DATE OF JUDGMENT: 1st April, 1991

BETWEEN:

Mr. Azam Ali Khan

Applicant

AND

- The Railway Board, represented by its Secretary (Establishment), Rail Bhavan, New Delhi.
- 2. The Chairman,
 Railway Recruitment Board,
 IRISET Complex,
 Lallaguda,
 Secunderabad-500017.
- 3. The General Manager, South Central Railway, Rail Nilayam, Secunderabad.
- 4. Union of India, represented by its Secretary to Government, Ministry of Railways, New Delhi.

Respondents

COUNSEL FOR THE APPLICANT: Mr. V.Venkateswara Rao
COUNSEL FOR THE RESPONDENTS: Mr. N.R.Devaraj, SC for Railways

CORAM:

Hon'ble Shri B.N.Jayasimha, Vice Chairman

Hon'ble Shri J.Narasimha Murthy, Member (Judl.)

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JUDGMENT OF THE DIVISION BENCH DELIVERED BY THE HON'BLE SHRI B.N.JAYASIMHA, VICE CHAIRMAN

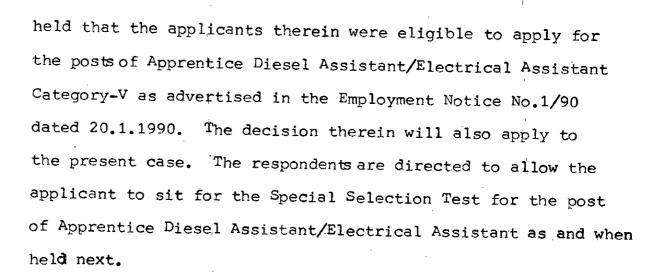
The applicant herein has filed this application with a direction to the respondents to allow him to appear for the Special Selection Test for the post of Apprentice Diesel Assistant/Electrical Assistant to be conducted by the respondents in pursuance to our orders dated 22.2.1991 in O.A.No.503 of 1990.

- 2. The applicant states that he passed intermediate examination and obtained I.T.I. Certificate in Electronics trade. He applied for the post of Apprentice Diesel Assistant/Electrical Assistant in the prescribed form in response to the Employment Notice No.I/90, published by the Railway Recruitment Board, Secunderabad on 20.1.1990. While inviting applications for the said post of Apprentice Diesel Assistant/ Electrical Assistant, the qualification prescribed was Diploma in Electrical/Mechanical/Electronics whereas Matriculation/X Class pass under 10+2 system with ITI qualification in any trade is sufficient as per the instructions of the Ministry of Railways. His application was rejected by the Railway Recruitment Board, Secunderabad by a letter dated 17.5.1990 on the ground that he does not have the prescribed qualification i.e., diploma whereas the required qualification is I.T.I. as per the Ministry of Railways instructions. Hence, he filed this application.
- 3. Heard the learned counsel for the applicant, Shri V. Venkateswara Rao and the learned Standing Counsel for the Railways/Respondents, Shri N.R.Devaraj. In O.A.No.503 of 1990, similarly situated persons had raised the same point. We had

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4. The application is allowed with the above directions. No order as to costs.

(Dictated in the open Court)

ON Jayer W (B.N.JAYASIMHA) Vice Chairman

(J.NARASIMHA MURTHY)
Member(Judl.)

Dated: 1st April, 1991.

John 14 8/4/91
SUDEPUTY REGISTRAR(J)

TO:

 The Secretary, (Estab) Railway Board, Rail Bhavan, New Delhi.

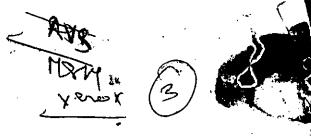
2. The Chairman, Railway Recruitment Board, IRISMT complex, Lallaguda, Secunderabad-500 017.

SN SN Manager, south central railway.

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IH THE CAUTRAL ADMINISTRATIVE TRIBUNAL HYDERARAD BENCH: HYDERABAD

THE HON'BL MR.B.N.JAYASIMHA: V.C. AND

THE HOW BLE MR.D. SURYA RAO: M(J)
AND

THE HON'BL MR.J. NARASIMIA MURTHY:M(J)

THE HON DLE ER. R. BALASUBRAMANIAN M(A)

OFDER JUDGMENT.

M.A./R.A./C.A.No.

in

T.A. No.

W. P. No.

O.A. No. 279 91

Admitted and Interim directions issued.

Allowed. 6

Disposed of with direction.

Dismissed.

Dismissed as withdrawn.

Dismissed for default.

M. A. Ordered/Rejected.

No order as to costs.

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